# CENTRAL ADMINISTRATIVE TRIBUNAL



## RRINGIRALXBENICHXDESHI

AHMEDABAD BENCH

O.A No. 46/86 with TxAxNox OA/413/87

198

DATE OF DECISION 26.3. 1991

Mr.G.A.Malik & Mr.G.M.R.S	
Mr.G.A.Pandit'	Advocate for the Petitioner (s
Versus	
Union of India & Ors.	Respondent
Mr. R.M.Vin	Advocate for the Respondent(s

CORAM.

The Hon'ble Mr. P.H.Trivedi

: Vice Chairman

The Hon'ble Mr. R.C.Bhatt

: Judicial Member

JUDGMENT

MGIPRRND-13 CAT/86-27-9-86-15,000

1. Shri Malik G.A.
Driving Inspector,
Western Railway, Bulsar.



2. Shri G.M.R. Shaikh, Junior Driving Inspector, Western Railway, Bulsar. (Advœate: Mr.G.A.Pandit)

Applicants

#### Versus

- 1. Union of India
   Through:
   The General Manager,
   Western Railway,
   Churchgate, Bombay.
- Divisional Railway Manager, Western Railway, Bombay Central,
- 3. Divisional Electricial Engineer(C) Western Railway, Bombay Central
- 4. The Chief Electrical Engineer(E) Churchgate, Bombay.

: Respondents.

(Advocate: Mr.R.M.Vin)

#### ORDER

O.A./46/86 with O.A./413/87

Date: 26.3.1991

Per: Hon'ble Mr. P.H.Trivedi

: Vice Chairman

- 1. Heard Mr.G.A.Pandit and Mr.R.M.Vin, learned advocates for the applicants and the respondents respectively.
- 2. Mr.Pandit states that in O.A./46/86 representations of the petitioners regarding final seniority list is pending disposal of the respondent authorities. In OA/413/87 the claim is regarding payment for a period of four months. After hearing the learned advocates we direct that the Divisional Railway Manager of the Bombay Central Division may dispose of the pending representation of the petitioners about the final seniority list within four months from the date of this order. In O.A./413/87 D.R.M. may also decide the payment for the period from 15.4.1985 to 6.9.86 which is sure to the petitioner on merits within four months from the date of this order. In terms of the order D.R.M. In disposing of the representation may keep in mind

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### MA/31/87 OA/46/86



CORAM: HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN

HON BLE MR. P.M. JOSHI : JUDICIAL MEMBER

#### 12-2-1987

Issue notice on the respondent to reply on MA/31/87 arising out of  $\Omega A/46/86$  within 45 days of the date of this order. The case is adjourned to 30th April, 1987 for further direction.

JUDICIAL MEMBER